

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 16, 2021/Agrahayana 25, 1943 (Saka)

No. 145

11.00 A.M.

1. Tragic Reference by the Speaker

The Speaker made reference to the loss of life of Group Captain Varun Singh, the lone survivor of IAF Helicopter crash on 8th December, 2021.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.02 A.M.

2. *Reference by Speaker

The Speaker made reference on *Swarnim Vijay Diwas*, the Fiftieth Liberation Day of Bangladesh.

11.03 A.M.

3. Starred Questions

Member in whose Name Starred Question No. 263 was listed, was absent. However, a Supplementary Question to it was asked and replied.

*(Due to interruptions Lok Sabha adjourned at 11.09 A.M.
and re-assembled at 2.00 P.M.)*

*Original in Hindi. For details, kindly see the debates of the day.

Replies to Starred Question Nos. 261, 262 and 264–280 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

%5. Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

2.00 P.M.

6. Papers laid on the Table

*The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2020-2021.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2020-2021.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

%Made at 11.08 A.M. Original in Hindi. For details, kindly see the debates of the day.

*At 2.05 P.M.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi, and its subsidiaries for the year 2020-2021.
 - (ii) Annual Report of the NTPC Limited, New Delhi, and its subsidiaries for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2020-2021.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the TUSCO Limited, Rishikesh, for the year 2020-2021.
- (ii) Annual Report of the TUSCO Limited, Rishikesh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2020-2021.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2020-2021.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (h) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2020-2021.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
- (i) The Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Director-General (Amendment) Rules, 2021 published in Notification No. G.S.R.544(E) in Gazette of India dated 9th August, 2021.

- (ii) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit) Amendment Regulations, 2021 published in Notification No. F. No. 18/1/BEE/DISCOM/2021 in Gazette of India dated 28th October, 2021.
 - (iii) The Bureau of Energy Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity distribution companies) Regulations, 2021 published in Notification No. F. No. 18/1/BEE/DISCOM/2021 in Gazette of India dated 7th October, 2021.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 published in Notification No. G.S.R.751(E) in Gazette of India dated 22nd October, 2021.
 - (ii) The Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 published in Notification No. G.S.R.752(E) in Gazette of India dated 22nd October, 2021.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 published in Notification No. L-1/236/2018/CERC in Gazette of India dated 13th September, 2021.
 - (iv) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 published in Notification No. L-1/247/2019/CERC in Gazette of India dated 26th November, 2019.
 - (v) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters)(First Amendment) Regulations, 2020 published in

Notification No. L-1/253/2019/CERC in Gazette of India dated 2nd November, 2019.

- (vi) Notification No. L-1/42/2010/CERC published in Gazette of India dated 1st November, 2021 repealing the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 alongwith Central Electricity Regulatory Commission (Regulation of Power Supply)(First Amendment) Regulations, 2021.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Petroleum Laboratory, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Society for Petroleum Laboratory, Noida, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited,

New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c)
 - (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Statement regarding Review by the Government of the working of the Bharat PetroResources Limited, Mumbai, for the year 2020-2021.
 - (ii) Annual Report of the Bharat PetroResources Limited, Mumbai, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)
 - (i) Statement regarding Review by the Government of the working

of the ONGC Videsh Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)
- (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2021 published in Notification No. G.S.R.631(E) in Gazette of India dated 14th September, 2021.
 - (ii) The Lubricating Oils and Greases (Processing, Supply and Distribution Regulation (Amendment) Order, 2021 published in Notification No. G.S.R.770(E) in Gazette of India dated 28th October, 2021.

(4) A copy of the Oil Industry (Development Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.829(E) in Gazette of India dated 23rd November, 2021 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2021 published in Notification No. G.S.R.168(E) in Gazette of India dated 11th March, 2021.
- (ii) S.O.668(E) published in Gazette of India dated 12th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
- (iii) S.O.770(E) published in Gazette of India dated 19th February, 2021, regarding fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.
- (iv) S.O.886(E) published in Gazette of India dated 24th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
- (v) S.O.1519(E) published in Gazette of India dated 9th April, 2021, regarding fixation of rates to be applied for Enhanced FAR for

residential properties, Coop. Group Housing, Mixed Use/ Commercial streets and commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.

- (vi) The "Transit Oriented Development (TOD) Regulations" published in Notification No. S.O.1582(E) in Gazette of India dated 13th April, 2021,.
 - (vii) S.O.2615(E) published in Gazette of India dated 29th June, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
 - (viii) S.O.2778(E) published in Gazette of India dated 12th July, 2021, regarding fixation of rates to be applied for Enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and Commercial Properties (excluding Hotel and Parking Plots) arising out of MPD 2021.
 - (ix) S.O.2779(E) published in Gazette of India dated 12th July, 2021, regarding fixation of use conversion charges for Mixed Use/ Commercial Use of Premises and Shop-cum-residence plots/ complexes later designated as LSCs.
 - (x) S.O.3518(E) published in Gazette of India dated 31st August, 2021, regarding extension of time for one year i.e. up to 15.08.2022 for applicability of existing rate of External Development Charges (EDC) leviable for Godowns/ Godown clusters in Narela.
 - (xi) S.O.3933(E) published in Gazette of India dated 23rd September, 2021, regarding corrigendum to 'The Transit Oriented Development (TOD), Regulations in Delhi'.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Hydrology, Roorkee, for the year 2020-2021.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

7. Messages from Rajya Sabha

The Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th December, 2021, Rajya Sabha agreed without any amendment to the Delhi Special Police Establishment (Amendment) Bill, 2021, as passed by Lok Sabha.

- (ii) That at its sitting held on the 14th December, 2021, Rajya Sabha agreed without any amendment to the Central Vigilance Commission (Amendment) Bill, 2021, as passed by Lok Sabha.

8. Report of the Joint Committee on the Personal Data Protection Bill, 2019

Shri P.P. Chaudhary presented the Report of the Joint Committee on the Personal Data Protection Bill, 2019.

9. Statement of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the Fourth Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2020-21) on the Action Taken on the Recommendations/Observations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee (2017-18) on the subject "Women's Healthcare: Policy Options".

10. Statements of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma laid on the Table the following Seven Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in the 6th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 2nd Report (Sixteenth Lok Sabha) on "Reservation in employment and welfare measures for OBCs in the Employees' Provident Fund Organisation" pertaining to the Ministry of Labour and Employment.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in the 14th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 9th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in Oil and Natural Gas Corporation" pertaining to the Ministry of Petroleum and Natural Gas.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in the 17th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 10th Report (Sixteenth Lok Sabha) on "Need for greater budgetary allocations for various welfare measures/schemes for OBCs" pertaining to the Ministry of Social Justice and Empowerment.
- (4) Statement showing further action taken by the Government on the recommendations/observations contained in the 18th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 12th Report (Sixteenth Lok Sabha)

on "Measures undertaken to secure representation of OBCs in employment and for their welfare in National Highways Authority of India" pertaining to the Ministry of Road Transport and Highways.

- (5) Statement showing further action taken by the Government on the recommendations/observations contained in the 19th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 16th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in NTPC Ltd." pertaining to the Ministry of Power.
- (6) Statement showing further action taken by the Government on the recommendations/observations contained in the 7th Report (Seventeenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 20th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Public Works Department (CPWD)" pertaining to the Ministry of Housing and Urban Affairs.
- (7) Statement showing further action taken by the Government on the recommendations/observations contained in the 8th Report (Seventeenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 21st Report (Sixteenth Lok Sabha) on "Rationalization of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs, etc." pertaining to the Ministry of Social Justice and Empowerment.

11. Statements by Ministers

- (1) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 285th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport & Highways.
 - (ii) the status of implementation of the recommendations contained in the 287th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport & Highways.
- (2) The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2019-2020) pertaining to the Ministry of New and Renewable Energy.
 - (ii) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Energy on Demands for Grants (2020-2021) pertaining to the Ministry of New and Renewable Energy.

2.06 P.M.**12. Government Bill – Introduced**

The Biological Diversity (Amendment) Bill, 2021

2.07 P.M.**13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Dhal Singh Bisen regarding need of a subsidy scheme for nutritious diet to animals.
- (2) Shri Chhedi Paswan regarding issuance of caste certificates to Kharwar tribal community in Rohtas and Kaimur Districts of Bihar.
- (3) Shri Rodmal Nagar regarding need to start classes in Kendriya Vidyalaya, Narsinghgarh, Rajgarh District, Madhya Pradesh.
- (4) Shri Saumitra Khan regarding condition of Sareswar Mandir situated in Bishnupur parliamentary constituency, West Bengal.
- (5) Shri Ashok Mahadeorao Nete regarding implementation issues pertaining to PMAY-G in Gadchiroli-Chimur parliamentary constituency.
- (6) Shri Kunar Hembram regarding All India Radio broadcasts in Santhali language and starting of a Santhali Channel in Doordarshan.
- (7) Shri R.K. Singh Patel regarding financial allocation for the development of Kashai and Mau Cluster in Banda parliamentary constituency, Uttar Pradesh.
- (8) Shri Subhash Chandra Baheria regarding stoppage of trains in Bhilwara parliamentary constituency, Rajasthan.
- (9) Shri Rahul Kaswan regarding amendment in the guidelines of National Council for Teacher Education (N.C.T.E.).
- (10) Shri Devji M. Patel regarding rail connectivity of Sirohi district, Rajasthan.

- (11) Shri Satyadev Pachauri regarding social and economic upliftment of slum-dwellers in the country.
- (12) Adv. Adoor Prakash regarding construction of buildings for various post offices in Attingal parliamentary constituency.
- (13) Adv. Dean Kuriakose regarding NH- 85 Green Field Business Corridor.
- (14) Shri Ravneet Singh regarding reduced budgetary allocation for scholarships.
- (15) Dr. T.R. Paarivendhar regarding establishment of Kendriya Vidyalayas in Perambalur parliamentary constituency.
- (16) Shri Pocha Brahmananda Reddy regarding compensation relating to Telugu Ganga Project.
- (17) Shri Arvind Ganpat Sawant regarding salaries and wages of employees and workers of Asiatic Society of Mumbai.
- (18) Shri Chandeshwar Prasad regarding problem of polluted water and waterlogging near Jehanabad railway station and Danapur Railway Division, Khagaul.
- (19) Shri Chandra Sekhar Sahu regarding construction of a new green field Airport in Ganjam District, Odisha.
- (20) Shri K. Subbarayan regarding promotion of garment and hosiery sector of Tiruppur.
- (21) Shri Hanuman Beniwal regarding review in eligibility criteria of small and marginal farmers seeking relief under State Disaster Response Force (SDRF) in Rajasthan.

2.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 17th December, 2021.)

UTPAL KUMAR SINGH
Secretary General